

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

224. C.P. (IB)/620(MB)2021

IN THE MATTER OF

State Bank of India through Mr. Ashutosh Agarwala

VS

Surendra Lodha

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Shruti Singhi (PH)
For the Respondent: None

ORDER

The respondent/personal guarantor is directed to file their response/to address the argument on the next date. Adjourned to **10.06.2024 for arguments.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)